

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**INSTRUCTIONS AS TO FILING OF CASES ON 07.05.2024 & 14.05.2024 i.e.,  
IN THE FIRST HALF OF THE SUMMER VACATION, 2024.**

1. Cases in which the impugned order is passed or communicated to the party on or after **22-04-2024** alone will be entertained for hearing on **09.05.2024**.
2. Cases in which the impugned order is passed or communicated to the party on or after **29-04-2024** alone will be entertained for hearing on **16.05.2024**.
3. Writ petitions relating to eviction, demolition, dispossession, disconnection of electricity supply etc. and orders passed, communicated and received by the petitioner/s in such cases on or after the dates specified above alone will be entertained.
4. No writ petitions and Criminal Petitions filed to quash FIR/Charge Sheet and relaxation of conditions of Bail/Modification petitions/petitions seeking extension of interim orders in pending matters will be entertained, **except those permitted by way of Lunch Motion by the concerned Hon'ble Vacation Judge.**
5. Regular Bail application will be entertained only if order/s refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.
6. Writ Petition(s) relating to the Service Matters will not be entertained.
7. Writ petition(s) relating to Stamps and Registration will not be entertained.
8. No letter/Petition for withdrawal of pending cases will be entertained.
9. No pending cases will be taken up except those cases in which there is a specific direction to post in the Vacation Courts.

(By order of the Hon'ble Senior Vacation Judge)



Vacation Officer

Date : 06-05-2024